

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL(CRL.) NO. 4361 OF 2014

Jitender Kumar Shukla ...Petitioner(s)
VERSUS
State of Uttar Pradesh & Ors. ... Respondent(s)

OFFICE REPORT FOR DIRECTIONS

The matter above mentioned was listed before the Hon'ble Court on 9th May, 2014 when the Court was pleased to pass the following order:

"Permission to file Special Leave Petition is granted.

Application seeking exemption from filing official translation of Annexures P6 and P7 is allowed.

Issue notice. Mr. Syed Mehdi Imam learned counsel present on caveat accepts and waives formal notice on behalf of respondent No. 2.

Let notice be issued to other respondents."

Upon filing spare copy of Special Leave Petition 10th July, 2014, Show Cause Notice was issued to all the three Respondents by registered post A.D. on 24th September, 2014.

Neither A.D. card nor unserved cover containing the notice was received back from Respondent No.1/State.

Ms. Garima Prashad, Advocate has on 6th February, 2015 filed Vakalatnama/Appearance on behalf of Respondent No.2.

Mr. E.C. Agrawala, Advocate has on 6th February, 2015 filed Vakalatnama/Appearance on behalf of Respondent No.3.

Mr. Gaurav Dhingra, Advocate has on 16th February, 2015 filed Counter Affidavit on behalf of Respondent No.1/State without filing his Vakalatnama/Appearance on behalf of it.

The matter above mentioned was listed before the Court of Registrar on 14th October, 2015 when the following order was passed :

"The respondent Nos.2 & 3 have failed to file the counter affidavit within the period stipulated under

the rules. Ld.counsel for the respondent No.1 has already filed the counter affidavit but he has failed to file the vakalatnama despite two opportunities. Therefore, the counter affidavit filed by him on behalf of the respondent No.1 is taken off the record. Therefore, Ld.counsel for the petitioner is directed to take fresh steps in respect of respondent No.1 within four weeks.

List the matter again on 12.01.2016. "

It is submitted that Counsel for the Petitioner has not filed spare copy of Special Leave Petition for issuance of notice to Respondent No.1/State within the stipulated time as above and matter was lastly listed before the Court of Registrar on 29th March, 2016 when the following order was passed :

"Ld.counsel for the petitioner has failed to file the spare copy of the petition for the service of notice to the unserved respondent No.1 in spite of last chance granted. Therefore, the matter shall be processed for listing before the Hon'ble Judge in Chambers for further future directions. Await orders and list thereafter. "

It is further submitted that Counsel for the Petitioner has not filed spare copy of Special Leave Petition, till date for issuance of notice to Respondent No. 1/ State.

The office report for directions in the matter above mentioned is listed before the Hon'ble Judge in Chambers for orders.

DATED this the 3rd day of May, 2016.

Sd/-
ASSISTANT REGISTRAR

COPY TO:

1. Dr. Kailash Chand, Advocate
Library-2, Supreme Court of India, N.D.
2. Ms. Garima Prashad, Advocate
48, Lawyer's Chambers, S.C.I., N.D.
3. Mr. E.C. Agrawala, Advocate

48, Lawyer's Chambers, S.C.I. N.D.

c4/dk

ASSISTANT REGISTRAR